

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 312 OF 2018

Dated: 21st February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

INOX Air Products Private Limited

....Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Lokesh Malik
Mr. Anup Jain for R-2

ORDER

The learned counsel appearing for the Respondent No.2 submitted that due personal inconvenience he could not file reply. Therefore, he prays for another two weeks' time to file reply.

The submissions of the learned counsel appearing for the Respondent No.2, as stated supra, are placed on record.

The learned counsel appearing for the Respondent No.2 is granted two weeks' time to file reply i.e. on or before 08.03.2019 after duly serving copy to the other side.

Thereafter, rejoinder, if any, may be filed on or before 04.04.2019 after duly serving copy to the other side.

List the matter on **08.04.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member